

taking to ensure that it is implemented without delay?

**THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH):** (a) At the meeting of the Standing Committee of the National Integration Council held on 28th August, 1986 some members expressed their views on the subject, but final view in this regard was not taken.

(b) and (c) The Model Code of Conduct for the Guidance of Political Parties and Candidates stipulates that mosques, churches, temples or other places of worship shall not be used as forum for election propaganda. With a view to making some of the serious violations of the Code as electoral offences, the Election Commission has *inter alia* recommended that a specific provision may be made in the Representation of the People Act, 1951, to prevent the use of religious places of worship as a forum for election purposes and prescribing suitable penalty for default. The proposal in this regard is under examination with the Ministry of Law and Justice.

#### Steps to counter organised terrorism

49. DR. G. VIJAYA MOHAN REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Centre have taken any effective measures to deal with the challenge of organised terrorism with far-reaching repercussions for the country's security and integrity and to save the inhabitants of the country; and

(b) if so, the details thereof?

**THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH):** (a) and (b) Various steps have been taken by the Government to curb terrorist activities. These include enactment of laws like the Terrorist and Disruptive Activities (Prevention) Act, 1985, giving powers to the law enforcing agencies to take legal action and administrative measures like streamlining of intelligence set up, strengthening and modernisation of police ar-

rangements in States and at borders and providing of assistance of paramilitary forces to State Governments. The information received about the activities of militants and extremist elements is shared with the concerned authorities for taking necessary action. A close contact is being maintained with the State Governments in this regard.

#### Circulars/notifications issued for propagation of Hindi in non-Hindi areas

\*50. SHRI T. R. BALU:

SHRI V. GOPALSAMY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many circulars/notifications were issued by each Ministry during the last three years for propagation of Hindi in non-Hindi areas, Ministry-wise and year-wise;

(b) whether any of these circulars/notifications has since been withdrawn or not; and

(c) whether any memoranda have been received in this regard; if so, the details thereof and also the action taken in each case?

**THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH):** (a) to (c) It is not possible to state as to how many circulars/notifications have been issued during the last three years by each Ministry for propagation of Hindi in non-Hindi areas since information of this nature is not collected by the Department of Official Language.

Orders regarding policy matters on official language are issued by the Department of Official Language. One circular issued by this Department in November, 1985, was withdrawn. This circular related to the application of the provisions of official language, to the autonomous bodies which obtained grants from Government of India.